

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:2603  
ANSWERED ON:28.08.2012  
IRREGULARITIES IN CWG  
Das Shri Khagen

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether a High Level Committee (HLC) constituted by the Government to investigate the alleged irregularities and corruption in conducting Commonwealth Games (CWG) held in 2010, has submitted its report to the Government;
- (b) if so, the details thereof;
- (c) whether various Central agencies have been engaged to investigate /examine the said matter;
- (d) if so, the details thereof along with the outcome of such investigation;
- (e) whether the Government has taken any action so far against the persons/officials on the recommendations made by the said HLC; and
- (f) if so, the details thereof and if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

(a) & (b): Yes, Madam. The High Level Committee submitted its findings /recommendations contained in six Reports which are available in the public domain([india.gov.in/high\\_level/highlevel.htm](http://india.gov.in/high_level/highlevel.htm)). These relate to (1) Host Broadcasting (2) Commonwealth Games Village (3) City Infrastructure (4) Games Venues (5) Organising Committee (6) Organizing and Conduct of CWG D-2010. The HLC in its various Reports has cited instances of irregularities, procedural lapses, delay in execution of the Works, financial loss to the Government, favouring of Contractors, not following the proper procedure in awarding contracts, use of sub standard material and purchases of material at higher cost, irregular appointment of various staff/consultants, lack of supervision/control over the contractors/staff. The High Level Committee has in some cases also recommended investigations by various agencies.

(c)&(d): Apart from the HLC, the other investigative agencies such as Enforcement Directorate, Chief Vigilance Commission(CVC), Central Bureau of Investigation(CBI) are also conducting investigations within their respective jurisdictions and as per their mandate. The Central Investigating Agency i.e. Central Bureau of Investigation (CBI) have registered 20 cases so far against various persons related to Commonwealth Games, 2010.

(e)&(f): The Group of Minister(GOM) constituted by the Government to consider and make recommendations with regard to the Reports of HLC have made their recommendations in its first and second Reports. As regards the remaining Reports, the GOM decided that the comments and views of the Ministries / Departments / Other Agencies be forwarded by the Ministries / Departments/ Other Agencies to the Central Bureau of Investigation (CBI) and Central Vigilance Commission (CVC) for information in the matter of ongoing investigations.